

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 554/MP/2019

Coram:

Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K. Singh, Member

Date of Order: 18th April, 2021

In the matter of

Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with clauses 12 and 13 of the Central Electricity Regulatory Commission (Deviations, Settlement Mechanism and related matter) Regulations, 2014 to make necessary amendment/ relax/ review in clause 7(10) of the Central Electricity Regulatory Commission (Deviations, Settlement Mechanism and related matter) Regulations, 2014 as amended vide the Central Electricity Regulatory Commission (Deviations, Settlement Mechanism and related matter) (Fourth Amendment) Regulations, 2018 notified by the Commission on 20.11.2018 and came in the operation w.e.f. 1.1.2019

And

In the matter of

Uttar Pradesh Power Corporation Limited
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001

...Petitioner

Vs

Northern Regional Load Despatch Centre
18-A, Shaheed Jeet Singh Marg,
Katwaria Sarai, New Delhi-110 016 & others

...Respondent

The following was present:

None

ORDER

The Petitioner, Uttar Pradesh Power Corporation Limited, has filed the present Petition with the following prayers:

“(a) Admit the Petition and direct the Respondent to place before this Commission the details of the system operated and maintained by them for scheduling, despatch, grid monitoring, real time data availability and establish to the satisfaction of the Commission; and

(b) Direct that the implementation of the 4th Amendment Regulations be kept in abeyance till the Commission is duly satisfied on the ability of the Respondents to make available such accurate information of the Grid connected Utilities and till the conditions mentioned above in maintaining the grid and action to do sing reversal conditions are not met.”

2. The case was called out for virtual hearing on 15.4.2021. Despite notice, the Petitioner is not represented either in-person or through counsel. Accordingly, the Petition is dismissed for non-prosecution of the matter.
3. The Petition No. 554/MP/2020 is disposed of in terms of the above.

**Sd/-
(P.K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**

**sd/-
(P.K. Pujari)
Chairperson**